Railway Accident near Sahibabad

2394. SHRI DEVINDER SINGH GARCHA:
SHRI MUHAMMED SHERIFF:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the report of the inquiry held into the accident that occurred on the 15th July, 1974 near Sahibabad (Delhi-U.P. border) has since been received; and

(b) how many accidents have occurred on this line and near this station in the recent past and the number of lives lost and the persons injured therein?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The report of the inquiry Committee is under finalization.

(b) During the period January, 1973 to July, 1974, there were 3 consequential train accidents on Delhi-Ghaziabad section. In these accidents, 3 railway employees and 1 passenger were killed and 1 passenger substained grievous injuries.

इंडियन ड्रग्स एण्ड फार्मेस्यूटिकल्स लिमिटेड को हुई हानि

2395. श्री माधवराव सिंधिया :
श्री ज्ञानेश्वर प्रसाद यादव :

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इंडियन ड्रग्स एण्ड फार्मेस्यूटिकल्स लिमिटेड की पूंजी 33.7 करोड़ रुप में थी और इसे 31 मार्च, 1973 तक 38 करोड़ रुपये की हानि हुई ;

(ख) उक्त हानि के क्या कारण हैं और इस सम्बन्ध में क्या कार्यवाही की गई है ; और

(ग) क्या सरकार एक निष्पक्ष आयोग के माध्यम से इस हानि के कारणों की जांच करेगी ?

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) जी,

(ख) आवश्यक सूचना युक्त एक विवरण पत्र सभा पटल पर रखा है। [ग्रन्थालय में रखा गया। देखिये संख्या एल० टी० 8/79 74]

(ग) जी नही। सरकारी उपक्रम पर समिति ने अप्रैल, 1974 में प्रस्तुत की गई अपनी 56वी रिपोर्ट में इण्डियन ड्रग्स एण्ड फार्मास्युटिकल्स लि० के 3 परिचलित यूनिटों के कार्यकरण मे सुधार करने के लिये अनेक सिफारिशे की है। इन सिफारिशों की उपयुक्त कार्यवाही करने के लिये अध्ययन किया जा रहा है

Rules and Regulations framed to regulate Inter-Corporate Investments

2396. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any rules and regulations have been framed under the provisions of the Companies Act to regulate inter-corporate investments;

(b) if so, the salient features thereof;

(c) the broad features of inter-corporate investments allowed to the firms under the control of the Birlas, Tatas, Mafatlals, Shri Ram, Goenkas of Duncan Brothers and Surajmull Nagur Mulls during the last three years; and

(d) whether the provisions of the Companies Act and the rules and regulation framed thereunder have been strictly adhered to in all cases?